

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 2160/93

DECIDED ON : 11.10.1993

Chandra Bhan

...

Petitioner

Vs.

Union of India & Ors.

...

Respondents

**CORAM :**

THE HON'BLE MR. JUSTICE S. K. DHAON, VICE CHAIRMAN (J)

THE HON'BLE MR. B. N. DHOUDIYAL, MEMBER (A)

For the Petitioner

...

Ms. Bharti Sharma,  
vice original counsel

O R D E R (ORAL)  
(Hon'ble Mr. Justice S. K. Dhaon)

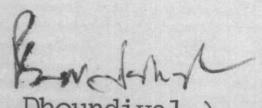
The petitioner alleges that he was employed with the respondents from September, 1985 and he worked continuously upto 9th July, 1987, on which date he was informed that his services had been dispensed with.

2. Apart from the fact whether the petitioner is entitled to get benefit of the Scheme, the application appears to be barred by time. Admittedly, the petitioner worked upto February, 1988 and had approached this Tribunal now for the first time.

3. The learned counsel for the petitioner has urged that we should make some observations that the petitioner may be given some benefit of the past service rendered by him. We have no doubt that the authority concerned shall consider the case of the petitioner for a fresh engagement on merits and in accordance with law, if any when such engagements are made.

4. With these observations, this application is dismissed.

5. There shall be no orders as to costs.

  
( B. N. Dhoondiyal )  
Member (A)

/sds/

  
( S. K. Dhaon )  
Vice Chairman (J)